

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 1760/2026

[Arising out of impugned final judgment and order dated 15-09-2025 in ABA No. 2437/2025 passed by the High Court of Judicature at Bombay]

THE STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

RAHUL DATTA BHOSALE & ORS.

Respondent(s)

(IA No. 24339/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

For Respondent(s) Mr. Sudhanshu S Choudhari, Sr. Adv.
Mr. Anand Dilip Landge, AOR
Mrs. Sangeeta Nenwani, Adv.
Ms. Revati Pravin Kharde, Adv.
Mr. Shreenivas Patil, Adv.
Mr. Rahul Prakash Pathak, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

In terms of the signed order, the appeal is allowed and the anticipatory bail granted to the respondents is cancelled. The State and the Police force shall take appropriate measures.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(Signed order is placed on the file)